

In The Central Administrative Tribunal
Calcutta Bench ,

(Additional Bench)

OA 803 of 1996

Present : Hon'ble Mr. Rafiq Uddin, Judicial Member
Hon'ble Maj.Gen. K.K. Srivastava, Administrative Member

Jagabandhy Hait

- VS -

D/o Telecom

For the Applicant : Mr. N. Bhattacharjee, Counsel

For the Respondents: Mr. M.S. Banerjee, Counsel

Heard on : 5-10-2001

Date of Order : 5-10-2001

ORDER

RAFIQ UDDIN, JM

The admitted facts of the case ^{are} that the applicant joined in Telecom Stores in May, 1967 as a Lasker i.e. as an unskilled labour. The applicant, however, claims that he performed duties of Cable Jointer (Cutting and Sealing) and Fitter of Hand Trellies mainly used in Alipnager Depot during 1976-79 after getting necessary job training. The applicant was promoted to the post of Fitter in the pay scale of Rs.210-290/- w.e.f. 1.1.79. It is stated by the applicant that he has been deputed and engaged in the work of jointing the cable and ~~repairs of all sorts~~ of hand-trellies since 1979. But he has not been, however, promoted to the post of Cable Jointer or to the post of Fitter in the pay scale which is existing for Fitters in Telecom Factory.

2. We have ^{heard} Ld. Counsel of both the parties.

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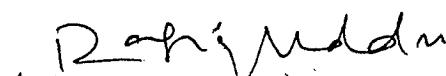
3. Lt. Counsel for the applicant has contended on the basis of the pleadings that the applicant filed this application seeking direction upon the respondents to promote him to the post of Fitter Grade-I up-grading the present post of Fitter Grade-II with consequential benefits.

4. Lt. Counsel for the respondents has pointed out on the basis of pleadings that as result of amendment made on 1-9-1993 to the Industrial Establishments in Telecom Stores Depots (Recruitment) Rule, 1969 the post of Fitter has been redesignated as Tindal in semi-skilled category. It is further stated by the respondents that from this post promotional avenue is available to the highest post (Yard Foreman In-Charge) of the industrial employees. The post of Tindal is eligible for promotion to the post of Head Tindal in the skilled category purely on the basis of seniority-cum-fitness and also to other posts like Sircar, Packing Supervisors etc. in the skilled category by way of promotion as well as selection through tests as per Rule 2(4) of the said Rules.

5. Lt. Counsel for the applicant has, however, contended that the applicant has ~~not~~ been informed about the change in designation by the respondents and as a result applicant has ~~not~~ yet been promoted to the post as claimed in the application till date.

6. Considering the facts and circumstances of the case, we direct the respondents to examine the case of the applicant regarding his re-designation as Tindal and give promotion to the applicant as per Rules. This exercise will be made within three months from the date of communication of this order. No costs.


(K.K. Srivastava)
Member (A)


(Rafiq Uddin)
Member (J)

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